

IN THE HIGH COURT OF BOMBAY AT GOA

(LD-VC-OCW-76/2020)

IN

CIVIL APPLICATION NO. 10 OF 2020

IN

FIRST APPEAL NO. 4 OF 2020.

Special Land Acquisition Officer,
Salaulim, Irrigation Project and anr.

... Applicants.

Versus

Daniel Almeida Monte de Silva
Miranda

... Respondent.

Ms. S. Linhares, Addl. Govt. Advocate for the Applicants.

Ms. K. Betquekar, Advocate for the respondent.

Coram:- DAMA SESHADRI NAIDU, J.

Date:- 28th July, 2020.

P.C.

The State is the appellant in the matter arising out of the Land Acquisition Proceedings. Earlier this Court, through its order dated 13.2.2020, stayed the execution of the judgment and award, dated 26.11.2018, subject to the applicants' depositing in this Court the awarded amount alongwith interest. For that six weeks was granted.

2. Nevertheless, there is a delay. As the applicants could not comply with the Court's direction, dated 13.2.2020, they have now come out with this application for extension of time, so that they could comply with the direction.

3. Heard the learned Additional Government Advocate and the learned counsel for the respondent.

4. As the learned Additional Government Advocate points out, the delay was only because of the prevailing pandemic conditions. The Government officials have been pre-occupied and could not comply with the direction on time. I feel it is a fit case for the Court to extend the time it initially granted.

5. I accordingly allow the applicants to deposit the award amount as indicated in the order dated 13.2.2020, in one week from today.

6. Application stands disposed of.

DAMA SESHADRI NAIDU, J.

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